

Title: Regarding release of coal levy to states

SHRI BHARTRUHARI MAHTAB (CUTTACK): The Government of India have realised additional levy with respect to coal extracted from the prior allottees of 31 cancelled Schedule -II coal mines in various States. The additional Levy of Rs.295/- per M.T. has been imposed in terms of the provisions of the Coal Mines (Special Provisions) Ordinance 2014/Act, 2015. About Rs.560 crore paid by M/s HINDALCO Industries on account of Talabira, a Schedule -II Coal Block situated in the State, is a legitimate due of Odisha. Other States like Chhattisgarh and West Bengal have also put forth similar claims. The amount due has not been transferred to the State so far although the matter was taken up with Union Government earlier.

I would request to issue suitable advisory to the Ministry of Coal for release of the additional levy realised, to the respective State Governments at the earliest.